

HIGH COURT OF DELHI:NEW DELHI

PRACTICE DIRECTIONS

No. 01/Original/DHC/2026

Dated: 13.07.2026

Hon'ble the Chief Justice has been pleased to direct that in every execution petition under Section 36 of the Arbitration & Conciliation Act, 1996, the Petitioner/Decree Holder shall make a declaration in bold capital letters on the top of the index that he has paid the stamp duty on the award.

As regards, pending execution petition under Section 36 of the Arbitration & Conciliation Act, 1996, the Petitioner/Decree Holder shall pay the stamp duty on the award (where not paid) within a period of four weeks from the date of issue of this practice direction.

By Order

Sd/-

(H.K. ARORA)

Registrar (Original, IPD & JJC)

Endst. No. 17876-I / Original/DHC/2026

Dated: 13.07.2026

Copy forwarded for information and compliance to:-

1. The Principal District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.
2. The Principal District & Sessions Judge, North-West District, Rohini Courts, Delhi.
3. The Principal District & Sessions Judge, East District, Karkardooma Courts, Delhi.
4. The Principal District & Sessions Judge, North-East District, Karkardooma Courts, Delhi.
5. The Principal District & Sessions Judge, North District, Rohini Courts, Delhi.
6. The Principal District & Sessions Judge-cum-Special Judge, CBI (PC Act), Rouse Avenue District Court Complex, New Delhi.
7. The Principal District & Sessions Judge, New Delhi District, Patiala House Courts, New Delhi.
8. The Principal District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.
9. The Principal District & Sessions Judge, South-West District, Dwarka Courts, New Delhi.
10. The Principal District & Sessions Judge, South District, Saket Courts, New Delhi.
11. The Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.
12. The Principal District & Sessions Judge, South-East District, Saket Courts, New Delhi.
13. The Principal Judge, Family Courts (HQ), Dwarka Courts Complex, Dwarka, New Delhi.
14. The Principal Secretary (Law, Justice & LA), Govt. of N.C.T. of Delhi, Delhi Secretariat, I.P. Estate, New Delhi.
15. The Divisional Commissioner, Office of the Collector of Stamps (Headquarters) 5 Sham Nath Marg, Civil Lines, Delhi-110054.
16. The Secretary, Bar Council of India, 21, Rouse Avenue Institutional Area, New Delhi – 110002.

P.T.O.

17. The Secretary, Bar Council of India, 2/6, Siri Fort Institutional Area, Khel Gaon Marg, New Delhi – 110049.
18. The President/Secretary, Delhi High Court Bar Association, Delhi High Court, New Delhi with the request to circulate the Practice Directions among all members of the Bar Association for information and strict compliance.
19. The President/Secretary, Bar Association, Tis Hazari Courts/Patiala House Courts/ Karkardooma Courts/ Rohini Courts/Dwarka Courts/Saket Court Complex/Rouse Avenue Court Complex with the request to circulate the Practice Directions among all members of the Bar Associations of District Courts for information and strict compliance.
20. The Member Secretary, Delhi State Legal Service Authority, Rouse Avenue Courts Complex, New Delhi with the request to forward a copy of the Practice Directions to the Secretaries of all the eleven District Legal Services Authorities.
21. The Secretary, Delhi High Court Legal Services Committee.
22. The Chairman, District Court Website Committee, Tis Hazari, Delhi for uploading the Practice Directions on the website of Delhi District Court.
23. Registrar-cum-Secretary to Hon'ble the Chief Justice.
24. All Registrars/OSDs/ Joint Registrars (Judicial), High Court of Delhi with the request to circular the same in their respective branches/office.
25. Joint Registrar-cum-P.A. to Registrar General, Delhi High Court.
26. The Joint Director (IT) with the request to upload the Practice Directions under the heading "UPDATES" on the Official Website of Delhi High Court and Intranet of this Court.
27. The President/Secretary, Delhi High Court Bar Association, Delhi High Court, New Delhi with the request to circulate the Practice Directions among all members of the Bar Association for information and strict compliance.
28. The Presidents/Secretaries, All Bar Associations (Delhi District Courts), New Delhi with the request to circulate the Practice Directions among all members of all the Bar Associations of District Courts for information and strict compliance.
29. The Private Secretaries and Court Masters of Hon'ble Judges of Delhi High Court.
30. Librarian, Delhi High Court.
31. The AO(J) (Filing and Listing Branches of Original Side), Delhi High Court with the request to publish the Practice Directions in daily cause list of Original Side for next 15 days.
32. Notice Board.

x Practice Direction / Notice
on web site in
Marked item.

Manjeet

(Manjeet Kaur)

Joint Registrar (Original)

18-7-26
AB10

Pl. do the needful.

Phan
14/07/26

AOJ/IT Cell/
JD (IT)

Am (i) Rev

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